

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:515

ANSWERED ON:07.08.2013

COMPLIANCE OF RESERVATION POLICY

Rawat Shri Ashok Kumar; Sainuji Shri Kowase Marotrao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Ministries and Undertakings are not complying properly with the reservation policy in appointment;
- (b) if so, the action taken by the Government in view of the recommendations of the National Commission for Scheduled Castes and Scheduled Tribes with regard to filling up of the reserved vacancies;
- (c) whether the Government proposes to introduce any bill in this regard;
- (d) if so, the details thereof;
- (e) the details of requests received from various social organizations/peoples' representatives in this regard till date; and
- (f) the action taken/being taken by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) & (b): Policy of reservation in appointments under the Government of India is complied with by the Central Government Departments/Ministries as per the instructions issued from time to time by the Department of Personnel and Training. The Central Government has also been launching 'Special Recruitment Drives' from time to time to fill up the backlog reserved vacancies. The Central Public Sector Undertakings also follow these instructions mutatis mutandis.

Necessary consultation is made with the National Commission for Scheduled Castes and National Commission for Scheduled Tribes in policy matters affecting the interests of the Scheduled Castes and Scheduled Tribes as per the provisions of Article 338 and 338A of the Constitution.

(c): The Government has not taken any decision in the matter.

(d): Does not arise, in view of reply given to part (c) of the Question.

(e) & (f): Various representations are received from Associations, Hon'ble Members of Parliament etc. from time to time and their suggestions/recommendations are kept in view by the Government at the time of taking any decision in the matter of reservation policy.